

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/1250/2015

Date of Order: 16.05.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Smt. Uma Indu, aged about 60 years, widow
Of late Ashok Kumar Indu, residing at Dr.
Chakraborty Compound, Buxipur, P.O. Bank
Road, Gorakhpur, Uttar Pradesh, Pin-
273001.

.....Applicant.

-vs-

1. Union of India, service through the General Manager, Eastern Railway, having his office at 17, N.S. Road, 1st Floor, Kolkata- 700 001.
2. The Chairman, Railway Board, Rail Bhawan, Raisina Road, New Delhi- 110 001.
3. The Divisional Railway Manager, Eastern Railway, Howrah Division, having his office at DRM Building Howrah, West Bengal, Pin- 711 101.
4. Senior Divisional Personnel Officer, Eastern Railway Howrah Division, having his office at DRM Building, Howrah, West Bengal, Pin- 711 101.

.....Respondents.

For the Applicant : None

For the Respondents : Mr. M.K. Bandyopadhyay, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

None appeared on behalf of the applicant or applicant himself. Mr. M.K. Bandyopadhyay, Id. Counsel for respondents is present.

2. On earlier several occasions none appeared on behalf of the applicant. On 21.11.2017 this Tribunal had passed the following order:

“Supplementary affidavit filed by the respondents today. None appears for the applicant. If Id. Counsel for the applicant is not appeared on

the next date in this matter shall be invoked rule 15(1) of CAT (Procedure) Rules, 1987. List this matter on 11.12.2017 for hearing.”

The matter was again listed on 11.12.2017 where the Single Bench of this Tribunal passed the following order:

“None appears for the applicant. Ld. Counsel Mr. M.K. Bandyopadhyay appears for the respondents. Adjourned to 15.02.2018.”

On 15.02.2018, ld. Counsel for applicant Mr. K.K. Pathak appeared for the applicant and prayed for time to file supplementary affidavit. Prayer is allowed. Mr. M. K. Bandyopadhyay, ld. Counsel appeared for the respondents and the matter was again listed on 27.03.2018 and on that date no Division Bench was available and the matter was again listed on 04.05.2018.

On 04.05.2018, Mr. K.K. Pathak, ld. Counsel for applicant as well as Mr. M.K. Bandyopadhyay, ld. Counsel for respondents was present.

But today none appeared on behalf of the applicant. As there is a specific order of the Division Bench dated 21.11.2017 that if the ld. Counsel for applicant is not present, Rules 15(1) of CAT (Procedure) Rules, 1987 shall be invoked.

3. Therefore, it is presumed that the applicant is not interested to proceed with the matter and accordingly, the same is dismissed for default by invoking Rule 15(1) of CAT (Procedure) Rules, 1987.

4. Hence, the OA is dismissed for default.

(Manjula Das)
Member (J)

pd